

National Company Law Tribunal

Allahabad Bench

C.A. NO. 1/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE COMPANY: *Vishwakarma Tissue Pvt Ltd Vs. Vishwakarma Paper and Board Ltd*
SECTION OF THE COMPANIES ACT/I & B CODE: *391/394 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
----------------	-------------	--------------------	-----------------------	------------------

1.

2.

CA NO.1/2016

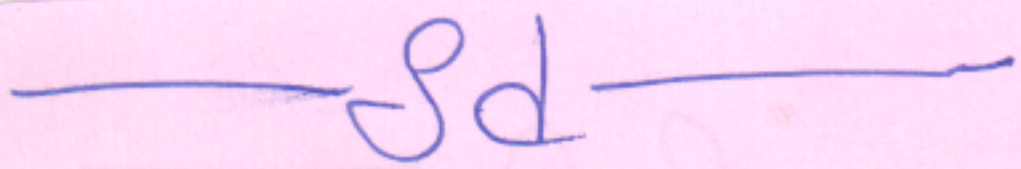
The case is fixed for pronouncement of order on sanction of proposed company scheme of amalgamation/arrangement in the present company petition. The order in detail is recorded separately. The company petition is allowed in terms of its prayer clause. Consequently, the company scheme of amalgamation/arrangement which is annexed to the company petition is approved and hereby sanctioned. Parties concern may act upon as per the terms & conditions contained therein.

In addition to the above, the petitioner company shall make payment of Rs.25,000/- (Twenty Five Thousand) to the Central Government through the office of the Registrar of Companies (ROC) that shall be payable within four weeks from the receipt of filing copy of the order.

The petitioner through its counsel are directed to furnish a copy of the draft order of sanction of the scheme in prescribed format under the provisions of Companies Act, 2013 read with Rules made thereunder, for the purpose of necessary scrutiny and authentication to be made by the registry of this Tribunal.

Dated:22.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)



H.P. Chaturvedi,
Member (Judicial)